GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 229 TO BE ANSWERED ON 21.07.2025

Illegal Mining in Aravali area of Rajasthan

229. SHRI MURARI LAL MEENA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that illegal mining in Aravalli area of Rajasthan is causing huge loss to ecological system, effecting vegetation, wildlife and ground water level and if so, the details thereof;
- (b) whether the Government has taken any special steps to rejuvenate and maintain environmental balance of Aravalli area to control illegal mining and if so, the details thereof;
- (c) the details of cases of illegal mining reported during the last five years, district-wise, including Dausa Lok Sabha Constituency of Rajasthan;
- (d) whether the Government is considering to implement any new scheme or policy for ecological conservation, stringent measures against illegal mining and awareness amongst local community in Aravalli area; and
- (e) if so, the complete details thereof and likely time line for the same?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (e): Mining processes and operations in all the areas including Aravalli area of Rajasthan are regulated under EIA notification, 2006 as amended.

The Government has mandated prior Environmental Clearance (EC) under the Environment Impact Assessment (EIA) Notification, 2006 as amended to regulate mining activities and ensure environmental safeguards. For projects falling under Category 'B', the State Environment Impact Assessment Authority (SEIAA) appraises proposals based on the recommendations of the State Expert Appraisal Committee (SEAC). The standard procedure includes four stages: screening, scoping, public consultation, and appraisal.

Illegal mining is defined in Mineral Concession Rules, 2016 notified under Mines and Mineral (Development and Regulation Act), MMDR Act, 1957 by Ministry of Mines. In terms of section 15 and Section 23C of the MMDR Act, the power to regulate, monitor, and prevent illegal mining of minor minerals, including sand, rests with the respective State Governments.

As per the information provided by the Directorate of Mines and Geology, Government of Rajasthan, a number of stringent measures have been undertaken to curb illegal mining and to maintain ecological balance in the Aravalli area. The State Government has implemented a multifaceted strategy to prevent illegal mining, transportation, and storage of minerals. Key measures include deploying Border Home Guards at mineral offices, mandating GPS and RFID tags for mineral transport vehicles, amending the Rajasthan Minor Mineral Concession Rules, 2017 to strengthen regulatory oversight. District-level monitoring committees have been established to promote sustainable mining and environmental protection. To address the demand of sand/bajri, State Govt. has formulated the M-Sand Policy 2024. Automation of weighing stations is under process.

Auctioning of mineral plots both major and minor is being continuously undertaken by the State Govt. Data analysis team has been established in the Directorate to prevent misuse of online systems. Six State-level vigilance teams have been formed at the Directorate level to investigate illegal mining complaints. To prevent unauthorized access to mining sites, the Government has introduced geofencing for both legal mining lease areas and known illegal mining sites. This technology creates virtual boundaries, allowing authorities to monitor and control vehicle entry.

The details provided by State Directorate of Mines and Geology, Rajasthan with respect to steps taken to prevent illegal mining/transportation/storage and action taken in Aravalli districts including that of district Dausa is given at **Annexure I.**

The Aravalli Landscape Restoration i.e. Aravalli Green Wall Project, aims to follow an integrated landscape approach in eco-restoration, focusing on improving the overall ecology of the landscape. The initial priority has been given to the eco-restoration of degraded forest area. Based on the extent of ongoing programs/schemes of the Central and State Governments, the initiative is being taken up in the convergence mode with budgetary support from ongoing schemes/programs i.e. Green India Mission, Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), State Plan, Externally Aided Project etc. The State Forest Department is the nodal agency for ensuring convergence and smooth implementation of eco-restoration activities. The restoration of the buffer area would be taken through an integrated landscape approach. The community would be at the centre of these initiatives envisaged to be carried out till 2034, playing a critical role in every stage of the restoration interventions.

Details provided by State Directorate of Mines and Geology, Rajasthan with respect to steps taken to prevent illegal mining/transportation/storage and action taken in Aravalli districts.

I. Provisions made for prevention of illegal mining/transportation/storage:-

- 1. Regarding penalty in relation to illegal mining, provisions have been made under Section 21 of MMDR Act, 1957, in which:-
 - (1) Sub-section (1) provides for imprisonment up to five years and penalty up to Rs. 5 lakh per hectare for violation of sub-section (1) and (1A) of Section 4.
 - (2) Sub-section (2) provides for imprisonment up to two years or penalty up to Rs. 5 lakh or both for violation of rules made under the provisions of MMDR Act, 1957.
 - (3) Sub-section (4) provides for seizure of vehicle and mineral used in illegal mining/export and sub-section (5) provides for recovery of the price of mineral.
- 2. Rule 54 (3) of Rajasthan Minor Mineral Concession Rules, 2017 also provides for imprisonment up to five years and penalty up to Rs 5 lakh per hectare.
- 3. If illegal mining is found in khatedari lands, provisions have been made to take action against the khatedar as per rules and cancel the khatedari.
- 4. There are provisions for action against illegal mining in forest lands to be taken by the Forest Department.
- 5. Provisions have been made to cancel allotment and take action if illegal mining is found on allotted land by autonomous institutions / industrial institutions etc.

II. Steps taken to stop illegal mining/transportation/storage in the Rajasthan State

- 1. Border Home Guards have been employed in all mineral offices to curb illegal mining in the state. Apart from this, RAC (Rajasthan Armed Constabulary) is also used as per requirement.
- 2. By installing GPS and RFID tags in every mineral vehicle, standard operating procedures were made for effective control over the export of mineral vehicles and all offices were informed. Rajasthan Minor Mineral Concession Rules, 2017 have also been amended by the Government by issuing a notification dated 03.01.2025.
- 3. Keeping in view the mineral development in the state, a district level "Mineral Development, Environmental Protection and Illegal Mining" monitoring committee has been constituted by the Government vide order dated 23.01.2025 to resolve the practical problems of legal mining and to promote environmentally friendly mining and to prevent illegal mining.
- 4. M-Sand Policy 2024 has been announced by the State Government to reduce the gap between demand and supply of mineral gravel, so that illegal mining of mineral gravel can be curbed.
- 5. Auction proceedings are being carried out continuously by creating plots of mineral gravel and other major / minor minerals.
- 6. By forming a "Data Analysis Team" at the Directorate level, regular investigation is done to prevent misuse in the departmental online system. So that the misuse of Ravana can be curbed.
- 7. 06 state level teams of vigilance officers / employees have been formed at the Directorate level. They are sent for investigation on receipt of complaints of illegal mining at any time and place, and action is being taken as per rules.
- 8. Provision has been made for geofencing of mining lease areas and illegal mining sites so that effective control can be done on the entry of vehicles into the area.
- 9. The process of automating the weighing machines is under process.

III. Action against Illegal Mining/Transportation/Stock in Aravali Districts in last five years (From Year 2020-21 to 2025-26 up to 15-07-2025)

All figures are as per Department of Mines and Geology Online Management System (DMGOMS):

Sr. No.	District	Action Detail	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26 (Upto 15-07- 25)	TOTAL
1	Kotputli- Bahrod	Total Cases(Min./Trans./Stock)	117	51	146	243	157	88	802
		no. of Illegal Mining Cases	12	3	6	24	10	1	56
		F I R Lodged	6	0	26	7	15	14	68
		Seized Vehicles/Machines	115	51	144	214	158	44	726
		Recovered Penalty (In Crore)	0.50	0.24	0.78	1.84	0.95	0.10	4.4166
2	Sikar	Total Cases(Min./Trans./Stock)	207	96	208	231	90	23	855
		no. of Illegal Mining Cases	5	2	4	16	3	0	30
		F I R Lodged	0	3	27	14	0	0	44
		Seized Vehicles/Machines	188	95	208	206	88	24	809
		Recovered Penalty (In Crore)	2.01	0.93	1.61	2.54	0.44	0.17	7.6962
3	Alwar	Total Cases(Min./Trans./Stock)	258	218	406	304	235	59	1480
		no. of Illegal Mining Cases	26	10	26	35	20	6	123
		F I R Lodged	37	37	166	58	29	10	337
		Seized Vehicles/Machines	238	245	402	279	238	62	1464
		Recovered Penalty (In Crore)	3.13	1.93	2.82	2.34	0.71	0.22	11.152
4	Jhunjhunu	Total Cases(Min./Trans./Stock)	140	112	144	170	130	56	752
		no. of Illegal Mining Cases	11	4	14	30	16	1	76
		F I R Lodged	2	3	8	7	6	0	26

Sr. No.	District	Action Detail	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26 (Upto 15-07- 25)	TOTAL
		Seized Vehicles/Machines	139	108	138	145	123	53	706
		Recovered Penalty (In Crore)	1.00	0.89	1.12	1.07	0.85	0.43	5.3536
5	Tonk	Total Cases(Min./Trans./Stock)	237	716	734	506	397	193	2783
		no. of Illegal Mining Cases	14	10	7	24	2	4	61
		F I R Lodged	13	460	1	30	4	2	510
		Seized Vehicles/Machines	241	719	724	484	401	164	2733
		Recovered Penalty (In Crore)	0.95	2.81	2.17	18.84	0.93	0.24	25.937
6	Dausa	Total Cases(Min./Trans./Stock)	179	76	133	104	158	55	705
		no. of Illegal Mining Cases	12	6	8	13	13	4	56
		F I R Lodged	19	2	19	21	13	12	86
		Seized Vehicles/Machines	180	72	133	86	155	52	678
		Recovered Penalty (In Crore)	0.71	0.69	0.69	0.60	1.00	0.33	4.0188
7	Khairthal- Tizara	Total Cases(Min./Trans./Stock)	4	8	17	16	12	0	57
		no. of Illegal Mining Cases	0	0	2	0	0	0	2
		F I R Lodged	0	0	5	5	0	0	10
		Seized Vehicles/Machines	4	8	20	15	12	0	59
		Recovered Penalty (In Crore)	0.03	0.07	0.12	0.14	0.10	0.00	0.46
8	Ajmer	Total Cases(Min./Trans./Stock)	190	177	266	314	356	105	1408
		no. of Illegal Mining Cases	20	17	12	44	65	13	171
		F I R Lodged	20	10	22	17	21	25	115
		Seized Vehicles/Machines	208	200	290	323	370	104	1495
		Recovered Penalty (In Crore)	1.29	1.32	1.85	1.96	2.07	0.63	9.12

Sr. No.	District	Action Detail	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26 (Upto 15-07- 25)	TOTAL
9	Beawar	Total Cases(Min./Trans./Stock)	75	88	167	171	249	101	851
		no. of Illegal Mining Cases	6	9	6	23	33	7	84
		F I R Lodged	5	4	19	10	19	26	83
		Seized Vehicles/Machines	83	84	164	188	235	88	842
		Recovered Penalty (In Crore)	0.42	0.54	0.99	1.32	1.06	0.43	4.76
10	Sirohi	Total Cases(Min./Trans./Stock)	210	177	208	206	191	55	1047
		no. of Illegal Mining Cases	7	9	19	12	3	3	53
		F I R Lodged	1	2	19	1	0	1	24
		Seized Vehicles/Machines	199	163	196	195	185	55	993
		Recovered Penalty (In Crore)	1.36	0.94	1.55	1.39	0.67	0.35	6.2583
11	Udaipur	Total Cases(Min./Trans./Stock)	356	249	211	228	262	173	1479
		no. of Illegal Mining Cases	17	14	11	23	29	17	111
		F I R Lodged	37	16	42	29	33	27	184
		Seized Vehicles/Machines	423	262	224	230	263	175	1577
		Recovered Penalty (In Crore)	4.74	3.11	1.84	2.89	2.41	1.51	16.506
12	Salumber	Total Cases(Min./Trans./Stock)	89	126	123	62	42	9	451
		no. of Illegal Mining Cases	6	19	30	13	3	3	74
		F I R Lodged	13	25	17	4	0	4	63
		Seized Vehicles/Machines	88	121	117	58	38	4	426
		Recovered Penalty (In Crore)	1.16	2.02	1.66	0.97	0.15	0.05	6.0002
13	Banswara	Total Cases(Min./Trans./Stock)	96	74	119	121	102	68	580
		no. of Illegal Mining Cases	6	7	5	9	8	8	43

Sr. No.	District	Action Detail	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26 (Upto 15-07- 25)	TOTAL
		F I R Lodged	15	4	7	10	6	2	44
		Seized Vehicles/Machines	90	66	90	112	108	68	534
		Recovered Penalty (In Crore)	0.60	0.71	1.05	1.29	0.48	0.20	4.3341
14	Pratapgarh	Total Cases(Min./Trans./Stock)	56	49	79	80	61	15	340
		no. of Illegal Mining Cases	4	0	5	10	15	2	36
		F I R Lodged	0	0	8	1	0	0	9
		Seized Vehicles/Machines	54	46	75	76	64	13	328
		Recovered Penalty (In Crore)	0.48	0.41	0.65	0.43	0.45	0.10	2.5248
15	Dungarpur	Total Cases(Min./Trans./Stock)	140	123	85	81	103	80	612
		no. of Illegal Mining Cases	26	19	39	20	17	8	129
		F I R Lodged	15	1	7	2	6	6	37
		Seized Vehicles/Machines	122	117	63	64	102	75	543
		Recovered Penalty (In Crore)	1.45	1.40	0.88	0.74	1.08	0.59	6.1569
16	Bhilwara	Total Cases(Min./Trans./Stock)	1188	888	711	797	940	314	4838
		no. of Illegal Mining Cases	112	77	79	152	67	27	514
		F I R Lodged	330	213	239	213	87	20	1102
		Seized Vehicles/Machines	1131	941	660	707	978	314	4731
		Recovered Penalty (In Crore)	13.93	11.88	8.73	10.39	9.69	2.99	57.605
17	Rajsamand	Total Cases(Min./Trans./Stock)	354	330	248	469	289	92	1782
		no. of Illegal Mining Cases	41	34	41	47	39	6	208
		F I R Lodged	13	14	39	136	4	14	220
		Seized Vehicles/Machines	332	323	230	445	283	80	1693

Sr. No.	District	Action Detail	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26 (Upto 15-07- 25)	TOTAL
		Recovered Penalty (In Crore)	2.68	2.49	2.06	3.85	2.38	0.60	14.053
18	Pali	Total Cases(Min./Trans./Stock)	468	533	381	395	326	141	2244
		no. of Illegal Mining Cases	31	24	16	31	23	12	137
		F I R Lodged	4	8	7	41	20	17	97
		Seized Vehicles/Machines	450	527	380	379	336	127	2199
		Recovered Penalty (In Crore)	5.39	6.89	4.69	5.15	3.45	1.12	26.696
19	Jaipur	Total Cases(Min./Trans./Stock)	813	955	993	747	526	227	4261
		no. of Illegal Mining Cases	11	17	34	74	34	14	184
		F I R Lodged	10	6	9	23	17	3	68
		Seized Vehicles/Machines	815	948	1007	763	581	230	4344
		Recovered Penalty (In Crore)	4.10	6.67	6.85	7.33	3.91	1.00	29.851
20	Didwana- Kuchaman	Total Cases(Min./Trans./Stock)	56	35	79	118	55	23	366
		no. of Illegal Mining Cases	6	4	7	38	1	2	58
		F I R Lodged	12	1	22	31	6	0	72
		Seized Vehicles/Machines	50	38	72	85	50	21	316
		Recovered Penalty (In Crore)	0.47	0.45	0.45	0.67	0.28	0.06	2.3797